

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 62/MP/2021**

**Coram:**

**Shri P.K. Pujari, Chairperson**

**Shri Arun Goyal, Member**

**Shri P.K.Singh, Member**

**Date of Order: 11<sup>th</sup> September, 2021**

**In the matter of**

Petition under Section 79(1)(f) and Section 79(1)(c) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in seeking submission of construction phase bank guarantee under the Agreement for Long Term Access with system strengthening dated 8.10.2020 in contravention of the provisions of the Detailed Procedures of Central Transmission Utility under Regulation 27 (1) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 dated 31.12.2009

**And**

**In the matter of**

Altra Xergi Power Private Limited,  
C-53, Flatted Factory Complex, Jhandewalan,  
New Delhi - 110055

**.... Petitioner**

**Vs.**

Power Grid Corporation of India Limited (CTUIL),  
Through Managing Director,  
"SAUDAMINI", Plot No. – 2, Sector-29,  
Gurgaon – 122 001 (Haryana)

**.... Respondent**

**Parties present:**

Ms. Mazab Andrabi, Advocate for the Petitioner

**ORDER**

The Petitioner, Altra Xergi Power Private Limited, has filed the present  
Petition with the following prayers:

*“(a) Direct the Respondent to comply with this Commission’s Order dated 9.5.2020 in IA No. 91/2019 in Petition No. 108/MP/2019 and I.A. No. 92/2019 in Petition No.109/MP/2019 to the extent it relates to submission of Construction Phase Bank*

*Guarantee and grant exemption to the Petitioner from submission of Construction Phase Bank Guarantee, in view of the Petitioner having firmed up its beneficiary for 380 MW Solar Project;*

*(b) Direct the Respondent to release the Bank Guarantee bearing no. 0177NDDG00000321 dated 4.6.2020 for an amount of Rs.38,00,000/- furnished by the Petitioner along with the application for grant of LTA bearing no. 1200002639 dated 12.6.2020, the Petitioner having signed the LTA Agreement dated 08.10.2020; and*

*(c) In the interim, restrain PGCIL from taking any adverse or coercive action including but not limited to cancellation of Long Term Access against the Petitioner.”*

2. The matter was mentioned by the learned counsel for the Petitioner during virtual hearing on 10.9.2021. During the course of hearing, the learned counsel for the Petitioner submitted that subsequent to filing of the present Petition, the issue regarding return of bank guarantee has been resolved and, therefore, the instant Petition has become infructuous. Accordingly, the learned counsel for the Petitioner sought permission to withdraw the present Petition.

3. In view of the submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition.

4. Accordingly, the Petition No. 62/MP/2021 is disposed of as withdrawn.

**Sd/-  
(P.K. Singh)  
Member**

**sd/-  
(Arun Goyal)  
Member**

**sd/-  
(P.K. Pujari)  
Chairperson**